(c) whether Government's at tion has been drawn to paper entitled Consumer Rights-a case study of Soft Drinks Industry" presented at a seminar "Consumer Right and Law" at the Faculty of Law, Delhi Uni sity, on the 23rd March, 1984,. if so. what is Government's reaction to unfair competition to juice-based drinks from soft drink manufi (ii) exhorbitant profit margins of SAW's; (iii) laxi'y in implementation of FPO-1955?

THE DEPUTY MINISTER IN DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) Yes, Sir.
(b) Show-cause notices wore
ved on the licensees under the Fruit Products Order. 1955 for not complying with the requirements of clause $11(3)$ of the Order. Replies received ijhereto are under consideration.
(c) Government has received $a$ paper with the same title from a con sumers' organisation. The Frui' Pro ducts Order, 1955-the existing re gulatory instrument;-does not envis age any control on competition bet ween various products which under its purview except in relation to advertisement/publicity, or on pro duct prices/profit margins. As for

Cementation of the Order, the position is as indicated in reply to part (b) of the Question.

## /Ex-factory price of soft drink?,

1286. SHRI KAILASH PATI MIS-

HRA: Will the Minister of FOOD AND
CIVIL SUPPLIES be pleased to state
(a)Whether Government's attention has been drawn to the news 're-"Consumer face malpn c adulteration" appearing in the P of 24th March, 1984;
(b) if so., what is the quantity manufactured, exported as also priee of the soft drinks of each eal gory and brand of soft drinks produced by licence holders Nos. FPO 5200, 5233, 2905 and 2380 during the last three years; and
(c) the rate of taxes and cxcise duties included in the stated factory sale prices of these licences as as sale prices of licence holders No. 31 and 1938 ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) Yes. Sir.
(b) A statement is attached below)
(c) Form 'C in which the licenses are required to submit the re: under the Fruit Produc's Order, 1955 does not require them to furnish information on rates of taxes and duties. This information is therefore not available with the Ministry.

Statement


|  | 2 |  | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |  | 12 |
| :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: | :---: |
| 4 | 2380 |  |  | 4,289,371 |  | 2,580,936 |  |  |  | $\begin{aligned} & 8.87 \\ & 10.00 \end{aligned}$ | 10.00 | $\begin{aligned} & 11.50 \\ & 1.75 \end{aligned}$ |  |
|  |  |  |  |  |  |  |  |  |  |  | 10.37 |  |  |
|  |  |  |  |  |  |  |  |  |  | 112.55 | 11.25 |  |  |
|  |  |  |  |  |  |  | , |  |  | 12.68 | 11.50 |  |  |
|  |  | (ii) | '77' (Orange) | 820,392 | 814,220 | 640,968 |  |  |  | $8 \quad .87$ | 10.00 | $\begin{aligned} & 11.50 \\ & 13.73 \end{aligned}$ |  |
|  |  |  |  |  |  |  |  |  |  | 10.00 | 10.37 |  |  |
|  |  |  |  |  |  |  |  |  |  | 11.55 | 11.25 |  |  |
|  |  |  |  |  | - |  |  |  |  | 12.68 | 11.50 |  |  |
|  |  | (iii) | Tingler (Lim/Lemon) | 834.331 | 1,167,230 | 1,134,192 |  |  |  | $\begin{aligned} & 887 \\ & 10.00 \end{aligned}$ | 10.00 | $\begin{aligned} & 11.50 \\ & 13.75 \end{aligned}$ |  |
|  |  |  |  |  |  |  |  |  |  | 11.55 | 10.37 |  |  |
|  |  |  |  |  |  |  |  |  |  | 12.68 | 11.25 |  |  |
|  |  |  |  |  |  |  |  |  |  |  | 11.50 |  |  |
|  |  | (vi) | Tmgler (Cola) |  | . | 43,675 |  |  |  | 887 | 10.00 | $\begin{aligned} & 11.50 \\ & 13 . .75 \end{aligned}$ |  |
|  |  |  |  |  |  |  |  |  |  | 10.00 | 10.37 |  |  |
|  |  |  |  |  |  |  |  |  |  | 12.68 | $\begin{aligned} & 11.25 \\ & 11.50 \end{aligned}$ |  |  |

